C I R C U L A R

Subject: Payment of interest on delayed payment of Gratuity—Submission of the weekly report—regarding

It has been brought to the notice of the Board that there has been inordinate delay in making payment of Gratuity to the ex-officials under CBEC after vigilance clearance, resulting in unnecessary payment of huge amount of interest on the Gratuity in certain Commissionerates. Revenue Secretary has taken a serious view in the matter and has directed that in all such cases, responsibility for delay is fixed and action taken against the erring officials, wherever necessary, in terms of Rule 68 (4) of CCS(Pension) Rules, 1972, before processing such cases.

2. The status of the cases pending as on 23.05.2016 has been uploaded on the CBEC’s Website. Henceforth, the said status will be uploaded on CBEC’s Website every week.

3. All the Commissionerates concerned are requested to go through the CBEC’s Website and send the requisite information to the Board through FAX (011-26162835) or e-mail (bg.mang@nic.in) by the end of every week to enable to submit the updated information to the higher authorities.

(B.Ginkhan Mang)

Under Secretary to the Govt. of India.

To

All Principal Chief Commissioners/Chief Commissioners/Directors General/Principal Commissioners/Commissioners under CBEC.